

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 737 of 2018

IN THE MATTER OF:

SKS Power Generation Chattisgarh Limited **...Appellant**

Vs.

Mr. V. Nagarajan, Resolution Professional
In respect of M/s. Cethar Limited. **...Respondent**

Present: For Appellant: - Mr. Atul S. Mathur and Ms. Sweta Singh, Advocates.

For Respondent:- None.

ORDER

17.12.2018— Despite service of notice, no body appears on behalf of the Respondent.

Learned counsel appearing on behalf of the Appellant submits that in terms of the judgment rendered by this Appellate Tribunal on 14th December, 2018 in Company Appeal (AT) (Insolvency) No. 206 of 2018, this appeal no more survives for consideration. In view of the same, the appeal is dismissed as withdrawn without giving liberty to assail the same impugned order before this Appellate Tribunal.

(Justice Bansilal Bhat)
Member(Judicial)

Ar/s